

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 238 OF 2017

Dated: 30th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

GRIDCO Ltd.

Vs.

NTPC Ltd. & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Shubham Arya for R-1
Mr. G. L. Pandey for R-4
Mr. Vishal Anand for R-15 to 17
Mr. S. Vallinayagam for R-22
Mr. Divyanshu Rai for
Mr. Nikhil Nayyar for R-23

ORDER

Admit. Mr. Shubham Arya takes notice on behalf of Respondent No. 1; Mr. G.L. Pandey takes notice on behalf of Respondent No.4; Mr. Vishal Anand takes notice on behalf of Respondent Nos. 15,16 and 17; Mr. Vallinayagam takes notice on behalf of Respondent No.22 and Mr. Divyanshu Rai takes notice on behalf of Respondent No.23 and they seek six weeks time to file reply.

List the matter on **16.01.2018**. In the meantime, learned counsel for the respondents may file reply on or before 12.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson